Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government's attention has been drawn to the report appearing in the Times of India dated 27 June, 1988 wherein it is stated that a bottle of Dextrose manufactured by a Ghaziabad-based firm was found contaminated with fungus:
 - (b) if so, the details thereof;
- (c) whether any inquiry in the matter has since been conducted by Government; and
 - (d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI **SAROJ** KHAPARDE): (a) Yes, Sir.

- (b) The bottle under reference was of Dextrose and Sodium Chloride Injection I.P. BEARING Batch No. 6B-039B, with a date of a manufacture of 7/86 and date of expiry of 6/88 which was manufactured by M/s Albert David Ltd., B-12, 13, Meerut Road, Industrial Area, Ghaziabad. U.P. and not Dextrose injection as reported in the Press.
 - (c) Yes, Sir.
- (d) After investigation Deputy Drugs Controller (India), North Zone Ghaziabad has reported that control samples retained by the firm did not show any fungs or particulate matter. 1260 bottles of Batch No. 6B-039B were distributed by the firm and no complaint of fungus or parriculate matter has been received. The impugned bottle appears to be the only bottle showing fungal growth perhaps due to hair line crack developed in the bottle during transit.

Implementation of Urban Land Ceiling Act

*354 PROF. CHANDRA BHANU DEVI: SHRI S.M. GURADDI:

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

(a) whether State Governments have reported some difficulties in the implementation of Urban Land (Ceiling and Regulation) Act, 1976:

- (b) whether suggestions have been received from the State Governments to overcome the identified problems faced in the implementation of the said Act;
 - (c) if so, the details thereof; and
- (d) the steps being taken to remove the loopholes in the Act to make it more effective?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (d). The State Governments have reported some difficulties faced by them in the implementation of the Urban Land (Ceiling and Regulation) Act, 1976 and have also made some suggestions to overcome the identified problems faced in the implementation of the Act. The suggestions have mainly related to amendment of definitions of certain terms used in the Act such as "family", "vacant land", "appurtenant land" etc. with a view to removing the ambiguities, procedural refinements, increasing the amount payable for the excess vacant land acquired by and vesting in the State Government under the Act, delegation of certain powers to the State Governments, application of the Act to agricultural lands etc.

2. The National Commission on Urbanisation have lately made certain recommendations for the amendment of the Act. Adverting to these recommendations and the various suggestions received from different quarters for making the implementation of the Act expeditious and more effective, the State Governments have been recently requested to undertake a comprehensive qualitative review of the implementation of the Act so far, pin point the problems and difficulties faced by them in the course of its implementation and forward their specific suggestions, including proposals for amendment of the Act. It is hoped that on the basis of the suggestions received from the State Governments, a broad consensus on the solutions to the identified problems and difficulties in the implementation of the Act, including the amendments to be made therein, would emerge to enable the Government of India to take further action in the light of such consensus.